CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 119/GT/2023

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003

seeking read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Revised Emission Standards

Petitioner : NTPC

Respondents: UPPCL and 2 ors.

Date of Hearing: 30.10.2023

Coram : Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Parties Present: Ms. Shikha Ohri, Advocate, NTPC

Record of Proceedings

At the outset, the learned counsel for the Petitioner, NTPC sought time to file certain additional information/documents in the matter and accordingly sought adjournment of the hearing. This request was accepted by the Commission and the hearing was adjourned.

- 2. The Petitioner is permitted to file the additional information/documents, on or before **11.12.2023**, after serving a copy to the Respondents. The Respondents shall file their replies, by **29.12.2023**, after serving a copy on the Petitioner, who may, file its rejoinder, if any, on or before **15.1.2024**. Pleadings shall be completed by the parties within the due dates mentioned and no further extension of time shall be granted.
- 3. Petition will be listed for hearing on 9.2.2024

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

